

[Secretary]

2. The Appropriation (Vote or account) Bill, 1956.
3. The Appropriation (Railways) Bill 1956.
4. The Appropriation (Railways) No. 2 Bill, 1956.
5. The Appropriation (Railways) No. 3 Bill, 1956.
6. The Appropriation (Railways) No. 4 Bill, 1956.
7. The Appropriation (Railways) No. 5 Bill, 1956.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO STARRED QUESTION

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, with your permission I beg to make the following statement.

[In connection with Question No. 276 answered on the 30th November, 1955, I laid on the Table a statement showing a list of rural electrification schemes taken up by the various State Governments. Referring to the schemes of West Bengal, Shri S. C. Samanta asked me two supplementaries regarding the scheme for the electrification of Tamluk and I, *inter alia*, replied, "I remember to have received a communication from the West Bengal Government. That was in connection perhaps with the acquisition of that power station." I should like to correct the impression that my answer might have given to the effect that the electrification of Tamluk town and the acquisition of the power station at that place were two different schemes. The fact is that Tamluk Electrification Scheme, which involved the acquisition of the undertaking, was at a later stage approved by the Planning Commission in substitution of the scheme "New Power Supply

to Bauria", as this scheme was inadvertently included by the State Government under the programme of expansion of power facilities for increasing employment opportunities.

Consequently, I would also correct item No. 173 under West Bengal's list by substituting "Tamluk Electrification Scheme" in place of "New Power Supply to Bauria".

BUSINESS OF THE HOUSE

Shri H. N. Mukerjee (Calcutta North-East): Sir, I find from the Order Paper that the Home Minister tomorrow will be moving a resolution approving the President's Order regarding Travancore-Cochin. I find also, the Order Paper says, that tomorrow the budget proposals would be presented and presumably passed by the House. Now, I take it that it is Government's intention at least to have an effort at a serious discussion of whatever budget proposals they have in view and I do not understand how tomorrow we can have a resolution supporting the President's Order and go on discussing the budget proposals. I suggest, therefore, that there should be a time-lag enabling the Members of this House to go into whatever provisions are here before us and then we can discuss with any profit the proposals there.

Mr. Speaker: It would be only a Vote on Account tomorrow. The detailed budget proposals would be placed and the House can certainly have an opportunity to discuss those proposals.

Shri Kamath (Hoshangabad): May I know to what extent the time-schedule in regard to the discussion on the Demands relating to various Ministries will be modified owing to the President's unwarranted intervention in Travancore-Cochin?

Mr. Speaker: Only the Rehabilitation Ministry will go out tomorrow and there will be adjustment.

Shri H. N. Mukerjee: Sir, you are very much more proficient regarding parliamentary matters than we are. We are strangers to this sphere. Even though there may be Vote on Account, I take it that in view of what has been happening lately in Travancore-Cochin and in view of the apprehensions about those happenings expressed on the floor of

this House, this House should in reason have an opportunity of discussing with more seriousness even the Vote on Account because I take it the Vote on Account has reference to whatever has transpired, rightly or wrongly, in Travancore-Cochin. That is why I suggest that there should be a time-lag in any case.

Mr. Speaker: I shall consider that.

Shri Kamath: What time is allotted for that?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): In the absence of my colleague the Home Minister I wish to say a few words though I must say that I do not have all the facts before me. As you were good enough, Sir, to say, this is just a Vote on Account. Some arrangement has to be made for the functioning of the Government, the work to be carried on and payments to be made before the end of this month. But,—I entirely agree with the hon. Member opposite—the House should have full opportunity to discuss these various important matters connected with this and they will have it not on one occasion but I believe on two or three occasions if not more.

Shri Kamath: How much time is allotted for that?

Mr. Speaker: Off-hand I am not in a position to say that. I will consider what has been said here. If any hon. Member had only sent me a chit I would have come ready after consultation. Anyhow I will look into this matter and nothing will be done without consideration.

Shrimati Renu Chakravarty (Basirhat): There is one other point for clarification. Sir, you said "Rehabilitation Budget will go out". What does that mean? Are we not going to discuss it or will it be postponed?

Mr. Speaker: No Budget will go without discussion. It will be taken up on some other day. Now we will proceed with our business.

DEMANDS FOR GRANTS*

Mr. Speaker: The House will now take up discussion of the Demands for Grants Nos. 22, 23, 24, 25 and 119 relating to the Ministry of External Affairs. As the House is aware, 8 hours have been allotted for the Demands of this Ministry against 4 hours originally fixed. This additional time has been provided for discussion on the situation in West Bengal consequent on migration of people from East Pakistan.

There are a number of cut motions to these various Demands. Hon. Members may hand over the numbers of the selected cut motions which they propose to move at the Table, within 15 minutes. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

The time-limit for speeches will, as usual, be 15 minutes for the Members including movers of cut motions, and 20 minutes if necessary, for Leaders of the various Groups.

DEMAND No. 22—TRIBAL AREAS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,10,57,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Tribal Areas'."

DEMAND No. 23—EXTERNAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,81,65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'External Affairs'."

*Moved with the recommendation of the President.